

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A.61/104/2020

This the 12th day of October, 2020



HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

1. Monika Gupta D/o Sh. Puran Gupta R/o F-209 Pir Mitha, Jammu.
And 23 others

.....Applicant

(Advocate: Ms. Surinder Kaur)

Versus

1. State of Jammu & Kashmir through Chief Secretary, Government of
J&K, Civil Secretariat, Srinagar.

.....Respondents

(Advocate: Mr. Sudesh Magotra)

ORDER
[O R A L]

Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -

Learned counsel for applicant submits that she has no instruction in the said case, therefore, she does not want to press this case.

2. In view of submission of learned counsel for the applicant, T.A. is dismissed due to non prosecution. No costs.

(ANAND MATHUR.)
MEMBER (A)

sks/-

(RAKESH SAGAR JAIN)
MEMBER (J)